

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

IA(I.B.C)/536 (CH)2024
In
CP(IB) No. 218/Chd/Pb/2023

IN THE MATTER OF:

Gurpreet Singh Ahuja

...Petitioner

Vs.

Bank of India

...Respondent

Under Section: 94(1) and 60(5), IBC, 2016

Order delivered on 21.03.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS
Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate

For the IDBI Bank : Mr. Tajinder Joshi, Advocate

For Bank of India : Ms. Ramneek Kaur, proxy counsel for Mr. Pulkit Goyal,
Advocate

ORDER

Reply on behalf of Bank of India has been filed vide Diary No. 02666/3 dated 07.03.2024. The same is taken on record. A date is requested by learned counsel for respondent no. 2 for filing objections. Let the same be filed within one week with a copy in advance to the counsel opposite. Response to the objections filed by the respondents,

if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List the matter on 16.05.2024.

IA(I.B.C)/536 (CH)2024

List on 16.05.2024.

-sd-
(SUBRATA KUMAR DASH)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM